

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4210/2015

(Arising out of impugned final judgment and order dated 16-08-2013 in CRLA No. 1199/2002 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

([CUSTODY MATTERS])

IA No.32218/2018 - APPLICATION FOR BAIL

Date : 27-02-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
 Mr. Rohit Pandey, Adv.
 Mr. Shekhar G. Devasa, Adv.
 Mr. Rakesh Dwivedi, Adv.
 Mr. V. N. Raghupathy, AOR
 Mr. Manish Tiwari, Adv.

For Respondent(s) Mr. Saurabh Mishra, AOR
 Mr. Onkar Singh, Adv.
 Mr. Abhishek Singh, Adv.
 Ms. Samridhi Pal, Adv.
 Mr. Rahul Baid, Adv.

Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the petitioner-applicant submits that the petitioner does not wish to press the application for bail at this stage.

The application for bail is, accordingly, dismissed as not pressed.

Heard.

During the course of hearing, it is brought to our notice that this Court has granted leave in the appeal filed by the other co-accused.

In order to maintain consistency in passing orders where in connected appeal leave has been granted in the case of the co-accused, we also grant leave in this matter filed by another co-accused.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER